

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>30.08.2006</p> <p>OA 584/2005</p> <p>Mr. C.B. Sharma, Counsel for applicant. Mr. S.S. Hassan, Counsel for respondents.</p> <p>Learned counsel for the applicant has filed this OA with the prayer that the respondents should not act upon the Inquiry report and the same be quashed and set aside. Learned counsel for the applicant submits that during the pendency of this OA, the respondents have passed order based on the inquiry report and in view of subsequent development, applicant proposes to challenge that order.</p> <p>In view of subsequent development, this application does not survive and the same is disposed of. It is also clarified that it will be open for the respondents to take all admissible pleas <i>in subsequent OA</i> which the applicant has raised in this OA.</p> <p>With these observations, the OA is disposed of.</p> <p><i>(Signature)</i> (J.P. SHUKLA) MEMBER (A)</p> <p><i>(Signature)</i> (M.L. CHAUHAN) MEMBER (J)</p> <p>AHQ</p>